

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4540/2017

New Delhi, this the 21st day of December, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Neeraj Kumar (Emp.ID – 20092728)
Aged about 34 years,
S/o Shri Vijay Singh,
R/o 23/2, 1st Floor
Indira Vikas Colony,
Near Sant Nirankari Bhawan,
Mukherjee Nagar, Delhi.

Present School Address:-

Assistant Teacher (Primary),
Sarvodaya Vidyalaya,
New Police Lines,
Delhi-110009. .. Applicant

(By Advocate : Shri K.P. Gupta)

Versus

1. Government of NCT of Delhi
Through its :
Secretary (Education),
Old Secretariat, Delhi.
2. Director of Education,
Govt. of NCT of Delhi,
Directorate of Education,
Old Secretariat, Delhi.
3. Deputy Director of Education (North),
Office of the Deputy Director of Education,
Sarvodaya Vidyalaya,
Lacknow Road, Timarpur,
Delhi-110054.

4. Deputy Director of Education (North West A),
GNCT of Delhi,
Office of the Deputy Director of Education,
District North West-A,
BL Block, Shalimar Bagh,
Delhi-110088.
5. Assistant Director of Education (Estt.IV),
Govt. of NCT of Delhi,
Directorate of Education (Estt.IV Branch),
Old Secretariat, Delhi.
6. Principal/Head of School,
GSBV, Burari,
Delhi-110084.
7. Principal/Head of School,
Sarvodaya Vidyalaya,
New Police Lines,
Delhi-110009.
8. Director,
State Council of Educational Research
And Training (SCERT),
Varun Marg, Defence Colony,
New Delhi-110024.
9. Joint Director/Course Director (B.Ed.),
State Council of Educational Research
And Training (SCERT),
Varun Marg, Defence Colony,
New Delhi-110024. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, an Assistant Teacher (Primary), filed the O.A. seeking the following relief(s):
 - “a. To direct the Respondents to pay him salary for the period 01.04.2016 to 27.01.2017 and treat him on regular duty for all purposes during this period.

- b. To direct the respondents to pay the arrears that fell due on the fixation of his salary in accordance with the recommendation of 7th pay commission for the period 01.01.2016 to 31.03.2016.
- c. To direct the respondents to grant him regular increment that fell due on 01.07.2016.
- d. To direct the respondents to pay him bonus for the year 2015-16.
- e. Any other or further relief which this Hon'ble Court deems fit, just and proper in the peculiar circumstance of the case in interest of justice may also please be awarded.
- f. Award the cost of the present proceedings."

3. It is not in dispute that in response to the Annexure A-23, Show Cause Notice dated 03.04.2017, the applicant submitted his reply dated 10.04.2017 (Annexure A-24) and the respondents vide Annexure A-25, dated 23.05.2017, directed him to forward his leave application, and his reply dated 03.06.2017 (Annexure A-26) thereto is pending with the respondents, as on today.

4. In the circumstances, the O.A. is dismissed as premature. However, this order shall not preclude the respondents from considering the various pending claims of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law. No costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

/Jyoti/

(V. AJAY KUMAR)
Member (J)